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Title: Regarding Illegal Infiltration into Assam and Large Scale Ethnic Violence in Parts of Assam.

MADAM SPEAKER: Hon. Members, I have to inform the House that I have received nine notices of Adjournment Motion from Sarvashri Shailendra Kumar, Yogi Aditya Nath, S.K. Bwiswamuthiary, Anant G. Geete, L.K. Advani, Basu Deb Acharia, Sharad Yadav, Dr. Ram Chandra Dome and Shri P. Karunakaran regarding failure of the Government in assessing the situation arising out of the illegal infiltration into Assam and in curbing the large scale ethnic violence in BTAC area of Kokrajhar District, Dhubri and other districts wherein many persons have been killed and thousands have been displaced.

Yogi Aditya Nath has secured first place in the ballot to move the Motion. He has, however, requested me that, in his place, Shri L.K. Advani may be allowed to seek leave of the House to move the Adjournment Motion. I have, accordingly, allowed Shri Advani to move the Motion in the following form.

"Failure of the Government in assessing the situation arising out of the illegal infiltration into Assam and in curbing the large scale ethnic violence in Bodoland Territorial Administration Council area of Kokrajhar District, Dhubri and other districts wherein many persons have been killed and thousands have been displaced."

Shri L.K. Advani may now ask for leave of the House.

...(Interruptions)

SHRI BASU DEB ACHARIA (BANKURA): Madam, the text of my Motion is different from what you have read...(Interruptions) The text of the Adjournment Motion which I have tabled is different from what they have submitted...(Interruptions)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) अक्षर

अध्यक्ष महोदया : आप सब बैठ जाइए, हर समय ऐसा नहीं होता।

अक्षर (व्यवधान)

अध्यक्ष महोदया : अजनाला जी, आप बैठ जाइए।

अक्षर (व्यवधान)

अध्यक्ष महोदया : आप क्या कर रहे हैं?

अक्षर (व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) अक्षर

SHRIMATI HARSIMRAT KAUR BADAL (BHATINDA): Madam, please mention whether you have received our notice or not and what you are doing about it...(Interruptions)

अक्षर

MADAM SPEAKER: Nothing will go on record.

(Interruptions) अक्षर

अध्यक्ष महोदया : अभी कुछ नहीं हो सकता। I have taken it up and it is in the process.

...(Interruptions)

MADAM SPEAKER: Please understand the rules. The process has begun. Please do not interfere. Do not disturb as the process has begun.

...(Interruptions)

अध्यक्ष महोदया : अभी बैठ जाइए। आडवाणी जी, आप बोलिए।

â€¦(व्यवधान)

MADAM SPEAKER: The process has begun. Please do not disrupt the process. You may have given the notice. Please sit down.

...(Interruptions)

डॉ. रतन सिंह अजनाला (खड्डर साहिब): हमारा एडजर्नमेंट मोशन कब लगेगा, हमें यह बता दीजिए।

अध्यक्ष महोदया : यह प्रोसेस ओवर हो जाए, इसके बाद आप पूछिएगा।

â€¦(व्यवधान)

DR. RATTAN SINGH AJNALA : Madam, we have given the notice. ...(Interruptions)

अध्यक्ष महोदया : बैठ जाइए।

â€¦(व्यवधान)

MADAM SPEAKER: In the middle of the process, I am not going to disrupt it from the Chair. यह बिल्कुल ठीक नहीं है।

â€¦(व्यवधान)

अध्यक्ष महोदया : आडवाणी जी, प्लीज आप बोलिए।

â€¦(व्यवधान)

MADAM SPEAKER: If you do not want it, then you can continue with it.

...(Interruptions)

MADAM SPEAKER: No.

...(Interruptions)

MADAM SPEAKER: I can do nothing because you do not expect the Chair to break the rule and disrupt the procedure. I cannot do it. Let this be over. I will come back to your question, but not in the middle of this. Please try to understand.

...(Interruptions)

DR. RATTAN SINGH AJNALA : We have given the notice. ...(Interruptions)

अध्यक्ष महोदया : आप बैठ जाइए, मेरी बात समझिए। I will come back to you after this.

...(Interruptions)

MADAM SPEAKER: Nothing else will go on record.

(Interruptions) â€¦*

अध्यक्ष महोदया : अजनाला जी, मेरी बात सुनिए। आपका कोई एडजर्नमेंट मोशन नोटिस नहीं है, आपका नोटिस है सरपेजेशन ऑफ ववैश्न ऑवर का। Question Hour is over. Now, let us proceed with the Adjournment Motion which has been put in process. Please do not disrupt. आडवाणी जी, प्लीज आप बोलिए। अजनाला जी, बैठ जाइए।

SHRI L.K. ADVANI (GANDHINAGAR): Madam Speaker, I seek the leave of the House for moving the Adjournment Motion regarding failure of the Government in assessing the situation arising out of the illegal infiltration into Assam and in curbing the large scale ethnic violence in BTAC area of Kokrajhar district, Dhubri and other districts where many persons have been killed and thousands have been displaced.

MADAM SPEAKER: Is the leave opposed? No.

So, leave is granted.

Under rule 61, the adjournment motion is to be taken up at 1600 hours or at an earlier hour. Under Rule 62 not less than two hours and 30 minutes are allotted for its discussion. In view of the large number of Members desirous of participating in the discussion, I think the discussion on the motion may be taken up immediately after Papers/Reports have been laid on the Table. I think, the House agrees.

SEVERAL HON. MEMBERS: Yes.
